

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 759 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. S. Dasgupta, Administrative Member

NETAI MAHATO

VS

UNION OF INDIA & ORS.

For the applicant : Mr. B. Ghosal, counsel
Mr. S. Banerjee, counsel

For the respondents: Mr. P. C. Saha, counsel

Heard on : 13.5.98

Order on : 13.5.98

O R D E R

S. Dasgupta, A.M.

We have heard the 1st. counsel for both the parties and perused the pleadings on record.

2. The applicant in this case has sought for a direction to the respondents to give an appointment on compassionate ground. His case is that his father was a Railway employee and he died in harness in 1994. It is stated that thereafter his request for appointment on compassionate ground in accordance with the extent rules in this regard has not been considered so far.

3. The respondents have not filed any reply despite a number of opportunities. The material averments in the Original Application are therefore untraversed. However, 1st. counsel for the respondents also submits that he has no instruction in this matter.

4. In the circumstances we dispose of this application with a direction to the respondents to consider the request of the applicant for compassionate appointment based on the facts and grounds stated in the Original Application and also various representations annexed to the

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OA and to dispose of the same either by appointing him in the post appropriate to his qualification if he is otherwise found fit or to communicate him the reasons as to why he cannot be considered within a period of 3 months from the date of communication of this order. The application ^{accordingly} therefore stands disposed of. No order as to costs.

W.P.
MEMBER (A)

S.J.
VICE-CHAIRMAN